

Open Court.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

...

original Application No. 1407 of 2004.

this the 13th day of December, 2004.

HON'BLE MR. S.C. CHAUBE, MEMBER(A)

1. Smt. Sushma, W/o late Laloo Lal, R/o 168-B, Nawal Talab Rai, Kydganj, Allahabad.
2. Roma Sonker, D/o late Laloo Lal, R/o 168-B, Nawal Talab Rai, Kydganj, Allahabad.

Applicants.

By Advocate : Sri K.C. Shukla.

Versus.

1. Union of India through its Secretary, Ministry of Culture, Government of India, New Delhi.
2. Director, Archeological Survey of India, New Delhi.
3. Deputy Director, Archaeological Survey of India, Lucknow Circle, Lucknow.
4. Conservation Assistant, Archaeological Survey of India, Khusharoo Barh, Gateway, Sub-circle, Allahabad.

Respondents.

By Advocate : Sri T. Prakash.

Q R D E R

By this O.A., the applicants no.1, who is widow of late Laloo Lal and the applicant no.2, who is daughter of late Laloo Lal, have a direction to the respondents to appoint either the applicant no.1 or the applicant no.2 on compassionate grounds on any suitable post.

2. The brief facts of the case are that the husband of the applicant no.1 was initially engaged as Beldar under the control of the respondents. It is stated that in the year 1985, the husband of the applicant was placed

in Muster roll. In the year 1993, the husband of the applicant no.1 was also given temporary status. Unfortunately, the husband of the applicant no.1 died on 13.6.2003 due to mouth cancer. However, the respondents could not regularise the services of the husband of the applicant no.1, although he had served with the respondents for a long time i.e. for more than 20 years.

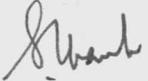
3. It is stated that late Laloo Lal is the sole bread earner of his family and left behind his widow and one daughter namely Roma Sonker, who is applicant no.2 in this O.A. The learned counsel for the applicants has submitted that by way of ex-gratia payment, only a sum of Rs.13446/- has been paid to the applicants and the condition of the ~~family continuing~~ family continuing to be severely indigent.

4. It is further submitted that the applicant no.1 has made a representation dated 1.6.2004 to the Director General, Archeological Survey of India, New Delhi seeking compassionate appointment under the respondent no.4.

5. I have heard counsel for the parties and it is felt that the ends of justice would be met if a direction is issued to the respondent no.2 to consider and dispose of the representation of the applicant no.1 under rules within a stipulated period.

6. Accordingly, the respondent no.2 is directed to consider and dispose of the representation of the applicant no.1 dated 1.6.2004 ^{Under Ldks} within a period of three months from the date of receipt of copy of this order, by passing a reasoned and speaking order under intimation to the applicant no.1.

7. With the above directions, the O.A. stands disposed of at admission stage itself. No costs.


MEMBER (A)

GIRISH/-